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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 12/9/NCLT/AHM/2017



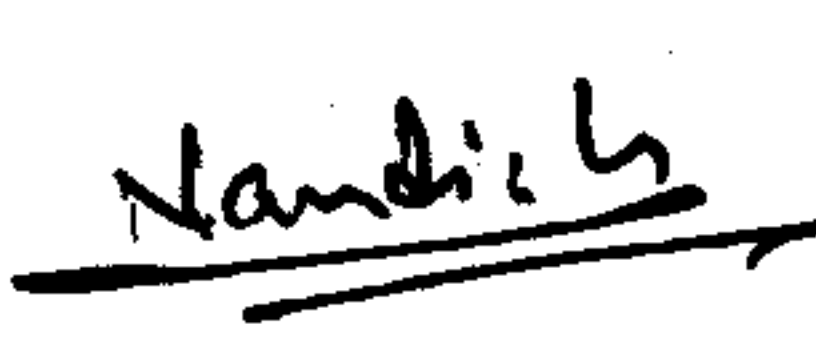
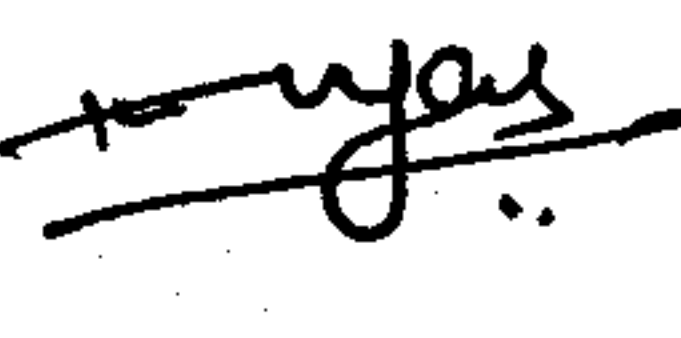
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2017**

Name of the Company: Thyssenkrupp Industries Solution (India) Pvt. Ltd.
V/s.
DCW Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	BHARGAV D. KARIA	ADVOCATE	PETITIONER OPERATIONAL CREDITOR	
2.	MANAN. K. PANERI	ADVOCATE	PETITIONER - OPERATIONAL CREDITOR	
3.	Nandish Y. Chudgar	Advocate	Respondent	
4.	Kunal J. Vyas	Advocate	Respondent	


ORDER

Learned Advocate Mr. Bhargav Karia with Learned Advocate Mr. Manan Paneri present for Petitioner/ Operational creditor. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Kunal Vyas present for Corporate Debtor.

Learned Advocate Mr. Nandish Chudgar filed Vakalatnama for Corporate Debtor.

At request of both sides.

List the matter on 08.05.2017 for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 4th day of May, 2017.